

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No.524/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17th October 2017, 10.30 A.M

Name of the Company	Bbank of Baroda -Versus- Pro Minerals Pvt.Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Sorik Mayumdar, Adv
Arif Ali, Adv

Petitioner
Financial
creditor

ORDER

Ld. Counsel for the financial creditor are present. No one is present from the corporate debtor's side.

As per direction of the Hon'ble NCLAT notice is to be issued on the corporate debtor. Registry is directed to issue notice on the corporate debtor. Notice may be handed over to the petitioner for making effective service on the corporate debtor. Petitioner may obtain notice from the Court Officer immediately and serve on the corporate debtor and file affidavit of service within 7 days from today.

List on 10/11/2017 for admission.

Sd

(Jinan K.R.)
Member (J)

Sd

(Vijai Pratap Singh)
Member (J)